

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 612/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2021**

Name of the Company: SPML Infra Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section 9 of the Insolvency and Bankruptcy
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

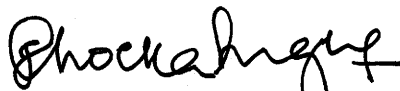
ORDER

(through video conferencing/physical)

Mr. Anal Shah, Advocate on behalf of Respondent submitted that issue with regard to the admission of IB petition against the state is pending before the Hon'ble Mumbai High Court, hence, requesting for time.

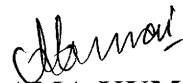
The prayer is allowed.

List the matter on 21.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 12th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**